

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:656  
ANSWERED ON:24.07.2003  
RATIONALISATION OF CPSUS TARIFF STRUCTURE  
VSM (RETD.) COL. CHOUDHARY

**Will the Minister of POWER be pleased to state:**

- (a) whether the Union Government have received any proposal from Government of Rajasthan regarding rationalization of Central Public Sector Undertakings Tariff Structure;
- (b) if so, status of the proposal;
- (c) whether the existing tariff structure of power generated by Central Generating Stations has created an anomalous situation of Central Undertaking earning;
- (d) if so, the details of increase in ROE;
- (e) whether the Government have decided in principle to consider the request of State Government; and
- (f) likely time by which this proposal is likely to be cleared?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF POWER ( SHRIMATI JAYAWANTI MEHTA )

(a) to (f) : The responsibility of determining tariffs of Central Public Sector Undertakings lies with the Central Electricity Regulatory Commission (CERC). The CERC fixes the tariff of the generating companies in a transparent manner after considering the views of all concerned.

The electricity Act, 2003 provides for formulation of the National Electricity Policy and tariff policy by the Central Government in consultation with the State Governments. The views of the State Governments including the Government of Rajasthan have been invited.